BENCH-I

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P No.427/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th November 2017, 10.30 A.M.

Name	of the Company	Waqt India Pvt LtdVs-	ROC, WB	
Ur	der Section	252 (3)		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1 0.	TITA PARMI	RICHWAL AND	D 1. km	

MBAN

ORDER

Ld. Counsel for the petitioner is present.

This is an appeal under section 252(3) of the Companies Act, 2013 against the order passed by the Registrar of Companies, West Bengal. Office is directed to register all cases under section 252 of the Companies Act, 2013 as an appeal, likewise Serial Numbers 2 to 5 of yesterday's list, and give the appeal number registered as above.

Registrar of Companies has filed a report but it is not a detail paragraphwise report. Petitioner is directed to serve notice along with the petition on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and Registrar of Companies, West Bengal for their paragraphwise comments within 3 weeks from today with a copy in advance to the opposite party. Petitioner is directed to file affidavit of service within 7 days from today.

List on 21/12/2017 for further consideration.

Sd

(Jinan K.R.) Member (J) 8d

(Vijai Pratap Singh) Member (J)

111

n 1910an mortson school framme

rder passed by the Registrar of Companies. V

is directed to remister an cases unique section tox or the companies and

give the appeal number registered as above.

Registrar of Companies has filed a report but it is not a clerali

paragraphwise report. Petitionar is directed to serve netice along with the netition on the College Covernment through the Regional Director, Eastern

Region, Ministry of Corporate Affairs, Kolkata and Registrar of Companies.

reports early. Returned is directed to file

AN THUS A SHOW DIRECTOR

*